

शहरी विकास विभाग
राष्ट्रीय राजधानी क्षेत्र दिल्ली सरकार
9वाँ तल, सी - विंग दिल्ली सचिवालय,
आई. पी इस्टेट, नई दिल्ली-110002.

एफ. 53(2) / अंता प्र.सं. 30 / तृतीय सत्र (बजट सत्र-2022) / दिविस / श.वि. / 2021

दिनांक: 25/3/2022

सेवा में,

2023

उप सचिव (प्रश्न शाखा),
दिल्ली विधानसभा सचिवालय,
राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार,
पुराना सचिवालय, दिल्ली -110054.

विषय:- दिल्ली सातवीं विधानसभा के तृतीय सत्र (बजट सत्र) अतारांकित प्र. स. 30माननीय विधायक
श्रीमती राजकुमारी दिल्ली दिनांक 28.003.2022 को सदन की बैठक के सन्दर्भ में ।

महोदया / महोदय,

आपको उपरोक्त विषय में उद्धृत विधानसभा प्रश्न के उत्तर की 100 प्रतियाँ, माननीय मंत्री शहरी विकास विभाग, दिल्ली सरकार द्वारा अनुमोदित अग्रित कार्यवाही हेतु इस पत्र के साथ भेजी जा रही हैं ।

संलग्न :- उपरोक्तानुसार

भवदीय,

उप-सचिव (संसदीय शाखा)

प्रतिलिपि सूचनार्थ प्रेषित :-

1. निजी सचिव, माननीय मंत्री शहरी विकास (दिल्ली सरकार) 7वां तल 'ए' विंग, दिल्ली सचिवालय नई दिल्ली ।
2. निदेशक, सूचना एवं प्रचार निदेशालय, पुराना सचिवालय, दिल्ली को प्रश्न के उत्तर की 100 प्रतियाँ सहित ।

उप-सचिव (संसदीय शाखा)

शहरी विकास विभाग
राष्ट्रीय राजधानी क्षेत्र: दिल्ली सरकार
9वां तल, सी-विंग, दिल्ली सचिवालय, इन्द्रप्रस्थ एस्टेट, नई दिल्ली

विधायक का नाम : श्रीमती राजकुमारी ढिल्लों

दिनांक : 28.03.2022

विधानसभा तारांकित प्रश्न संख्या : 30

क्या शहरी विकास मंत्री यह बताने की कृपा करेंगे कि :-

क्र. सं.	प्रश्न	उत्तर
क	क्या यह सत्य है कि हरि नगर विधानसभा क्षेत्र में लोक निर्माण विभाग की 29 सड़कें हैं;	लोक निर्माण विभाग से प्राप्त जानकारी के अनुसार जी हॉ, यह सत्य है ।
ख	क्या यह भी सत्य है कि इनमें से अनेक सड़कों का नामकरण अभी होना शेष है;	शहरी विकास विभाग में केवल प्रस्ताव आने पर राज्य नामकरण प्राधिकरण (एसएनए) दिशा-निर्देशों के अनुसार सड़क के नामकरण हेतु कार्रवाई की जाती है।
ग	क्या यह सत्य है कि 'स्टेट नेमिंग अथॉरिटी' ऐसी सड़कों के नामकरण के बारे में निर्णय करता है;	जी हॉ, यह सत्य है ।
घ	क्या इन सड़कों का कोई नाम न होने के कारण निवासियों को होने वाली कठिनाइयों से विभाग अवगत है;	यूडी विभाग में केवल प्रस्ताव आने पर एसएनए दिशा-निर्देशों के अनुसार सड़क के नामकरण हेतु कार्रवाई की जाती है ।
ङ	विगत वर्षों में 'स्टेट नेमिंग अथॉरिटी' की हुई बैठकों का विवरण; और	राज्य नामकरण प्राधिकरण (एसएनए) की बैठक के कार्यवृत्त की प्रति अनुलग्नक 'क' पर संलग्न है ।
च	लोक निर्माण विभाग की सड़कों और 'मेटल फॉर्जिंग चौक' (फाइल सं० एमएलए/एसी-28/ 21-22/106) को उपयुक्त नाम कब तक दे दिए जाएंगे?	शहरी विकास विभाग में प्रस्ताव आने पर राज्य नामकरण प्राधिकरण (एसएनए) दिशा-निर्देशों के अनुसार कार्रवाई की जाती है सड़कों और मेटल फॉर्जिंग चौक के नामकरण हेतु शहरी विकास विभाग में कोई प्रस्ताव लंबित नहीं है ।

Dy. Secretary (U.D./P.C.)
Govt. of N.C.T. of Delhi
Delhi Secretariat
I.P. Estate, New Delhi-02

- (i) पार्क, गली, सड़क, संस्थान/भवनों, कालोनियों इत्यादि के नामकरण की प्रार्थना एसोसिएशन, मंच, संघ, गुप इत्यादि जैसे जनसमूह तत्वों से प्राप्त होनी चाहिए न कि एकल व्यक्ति से । इन तत्वों का मूल रूप से सोसायटी पंजीकरण अधिनियम के अन्तर्गत पंजीकृत होना चाहिए । भागीदारी प्रकोष्ठ के अन्तर्गत आर.डब्ल्यू.ए. भी प्रस्ताव प्रेषित कर सकती है ।
- (ii) प्रारम्भिक छंटनी के उपरान्त प्रस्ताव सम्बन्धित राजस्व जिला उपायुक्तों के साथ-साथ भू-मालिक निकायों को प्रेषित किया जाएगा जो 30 दिन के अन्दर-अन्दर अपना विचार देगा । उसके बाद प्रस्तावों की छंटनी प्रधान सचिव (शहरी विकास) की अध्यक्षता में एस.एन.ए. की सब कमेटी द्वारा की जाएगी ।

एसएनए उप समिति द्वारा अनुमोदित प्रस्तावों को उचित निर्णय लेने के लिए एसएनए बैठक के समक्ष रखा जाएगा, इसके बाद लागू करने के लिए एसएनए बैठक के कार्यवृत्त जारी किए जाएंगे।

MINUTES OF THE 60th MEETING OF STATE NAMES AUTHORITY (SNA) HELD ON 31st December, 2019 AT 11.30 A.M. IN THE CONFERENCE ROOM NO. 3, 2ND LEVEL, DELHI SECRETARIAT, DELHI-110002.

The 60th meeting of State Names Authority (SNA) was held under the chairmanship of Hon'ble Dy. Chief minister, Delhi on 31st December, 2019 at 11.30 AM in the Conference Room No. 3, 2nd level, Delhi Secretariat, Delhi-110002. At the outset, the Chairman, SNA/Dy. Chief Minister welcomed all the members present in the meeting. The list of participants is attached herewith.

The following Agenda Items which were considered by the SNA Sub-Committee in its meeting held on 30.12.2019 were placed for consideration before the SNA Committee:

Agenda Item No. 1 :

Proposal for naming/renaming of Delhi Metro Station.

A proposal has been received from Deputy Registrar (AG), Supreme Court of India for renaming of Pragati Maidan Metro Station to Supreme Court Metro Station or alternatively as Supreme Court / Pragati Maidan Metro Station. The proposal is discussed and it has been felt appropriate to rename the Pragati Maidan Metro Station to Supreme Court Metro Station. Accordingly, the following has been approved :

Present Name of Metro Station	Line	Name of Metro Station as approved in the SNA Committee Meeting on 31.12.2019
Pragati Maidan	Blue Line	Supreme Court

Agenda No. 2:


Proposals for approval by State Names Authority (SNA) for Naming a stretch of Roads, Streets, Square (Chowk) etc.

- (i) A proposal forwarded by Sh. Madan Lal, MLA regarding naming of Lajpat Nagar flyover as Sri Jhoole Lal Setu has been considered by the SNA Committee and it has been found appropriate and approved by SNA Committee.

Contd...

- (ii) A proposal has been received from Arya Samaj Mandir, Main Bazar, Rani Bagh for Installation of Board and stone signage at **Maharshi Dayanand Chowk** in place of Rani Bagh market Golchakkar connecting the Guru Virjanand and Mahatma Hansraj Marg which was renamed as Maharshi Dayanand Chowk in the year 2012 with the request to mention Maharshi Dayanand Chowk in place of Rani Bagh market Golchakkar by the Govt. Offices situated on this road in the correspondence made by them. The proposal is discussed and it has been unanimously decided and approved by SNA Committee.
- (iii) A proposal has been received from Sh Sampatmal Nahata, Managing Trustee, Akhil Bhartiya Anubrat Nyas for Re-installation of sign boards of **Acharya Tulsi Marg** at different places from Andheria Mod to Gurugram, which have been removed at the time of renovation. The proposal has been found appropriate and approved by SNA Committee.
- (iv) A proposal has been received from Indian Ex-Services League H.P., Palampur & Parvirtan (NGO) regarding naming of any new prominent road/ chowk in the name of Capt. Vikram Batra who is a Kargil War hero and recipient of Paramveer Chakra. The proposal is discussed and it has been decided and approved to rename the Mukarba Chowk and Flyover as **Shaheed Captain Vikram Batra Chowk and Flyover** respectively by SNA Committee.
- (v) A proposal has been received from Shri S S Jain Sabha, Veer Nagar(Regd), Jain Colony, Delhi-110007 regarding renaming of Shakti Nagar Chowk as **Bhagwan Mahaveer Chowk**. The proposal has been found appropriate and approved by SNA Committee.
- (vi) Another proposal has been received from Managing Trustee, Akhil Bhartiya Anuvrat Nyas, DDU Marg, New Delhi regarding naming of road from Mehrauli to Badarpur as **Acharya Shri Mahapragya Marg** and it has been approved by SNA Committee.

The meeting thereafter ended with vote of thanks to the chair.


 (KULDEEP PAKAD), IAS
 SPL.SECRETARY, UD-III
 MEMBER-SECRETARY, SNA

15/C

S. Narayan

10

61st MEETING OF STATE NAMING AUTHORITY (SNA) TO BE HELD ON 31st AUGUST, 2020 AT 2.30 P.M. THROUGH VIDEO CONFERENCE UNDER THE CHAIRMANSHIP OF HON'BLE DEPUTY CHIEF MINISTER, DELHI

The 61st meeting of SNA is scheduled to be held under the chairmanship of Hon'ble Dy. Chief minister, Delhi on 31st August, 2020 at 2.30 P.M. through Video Conference.

The following Agenda Item is to be considered in the meeting:

Agenda No. 1.:

Naming of DDA park at Siri Fort Road in the name of Late Shri Arun Jaitley and installation of statue of Shri Arun Jaitley in the Park.

A proposal from Commissioner (Public Relations), DDA has been received regarding naming of DDA park at Siri Fort Road i.e. "M.P. Green Area Siri Fort" as "DDA Arun Jaitley Park" and for installation of a bust/statue of Shri Arun Jaitley in this park.

The aforementioned proposal is placed before the SNA Committee for consideration and approval.

Revised for his office
Thru e-mail.

[Signature]

JS (GT)

DIR (DELHI)

[Signature]
19/8/20

S. Narayan

31/8
DS/D
VS/D

ACM
31/8/20

GUIDELINES FOR NAMING/RENAMING OF ROADS, STREETS, VILLAGES, TOWNS ETC. AND INSTALLATION OF STATUE/MEMORIALS TO BE FOLLOWED BY STATE NAMES AUTHORITY, DELHI

1. A State Names Authority has been constituted by the Hon'ble LG vide Order No. F.No.13/41/84/UD/3226-3258, dated 07.05.1999 (page 52/c) read with order No. F.No.13/41/84/UD/14576-14604, dated 09.09.1999 (page 53/c) to decide on naming/renaming of roads, streets, villages etc. and installation of statues/memorials. The State Names Authority has the following terms of reference:

- a) Research and investigation into the names of geographical entitles falling wholly within the boundaries of the State or the Union of Territory and standardization of their names and spelling in the State language.
- b) Giving names to new villages/townships/& other geographical entitles.
- c) Scrutiny of proposals for alteration of existing names and processing them in accordance with Govt. of India letter No.130/53-public dt.11.9.53. Such proposals for change of names will only be referred to Ministry of Home Affairs.
- d) Publishing a list of standardized geographical names and ensuring their use by the Govt. agencies and public concerned.
- e) Acting as a clearing House for information pertaining to geographical names.
- f) Transliterating geographical names falling outside the State or Union Territory into the State language according to the system of transliteration approved by the Central Govt.
- g) Co-ordination and co-operation with the adjoining States in standardization of names.

2. The Jurisdiction of the Authority extends to all roads, streets, parks, colonies and other geographical entities in the National Capital Territory of Delhi except those vested in MCD or NDMC.

3. NAMING OF ROADS, STREETS ETC.:

- i) Request for naming a park, street, road, colony etc. should come from a group of persons such as Association, Manch,

Sangh, Group etc. and not from any single person. **The entity should normally be registered under the Societies Registration Act. RWAs under Bhagidari Cell can also send proposals.**

- ii) After preliminary scrutiny, the proposals will be sent to the concerned Deputy Commissioners of the Revenue districts as well as the Land Owning Agencies, who will give their views within 30 days. Thereafter proposals will be scrutinized by a sub committee of SNA chaired by Principal Secretary (Urban Development)
- iii) Only proposals recommended by the sub committee will be placed before the State Names Authority. Every proposal should be accompanied by a brief write up about the accomplishments of the individual whose name is proposed.
- iv) If any road, park, street, building etc. has already been named after a particular dignitary, then a fresh proposal for naming any other place after the same dignitary will normally not be entertained.
- v) The service rendered by the nominee to the nation and particularly to Delhi will be the major guiding principle for taking a decision.
- vi) **A road, street, park etc. should be named as far as possible in the area where the particular dignitary resided.**
- vii) Names of living persons will not be entertained.
- viii) While considering names of foreigners (of International standing) the views of Ministry of External Affairs should be obtained.

4. RENAMING OF ROADS/STREETS ETC. :

- i) The names of existing streets, roads etc. will normally not be changed. Only new streets, roads etc., will be considered for being named after eminent personalities.
- ii) Names, which are a part of history, will not be altered.
- iii) All proposals for re-naming will be referred to Ministry of Home Affairs, Govt. of India in accordance with instructions in letter-dated 27.09.1975 (Annex-I).

5. MCD ROADS/STREETS

The DMC Act, 1957 under Section 42 (q) states that the Naming and Numbering of streets and premises is an obligatory function of the Corporation. Section 327 (a) provides that "the Commissioner may with sanction of the Corporation determine the name or number by which any street or public place vested in the Corporation shall be known". Hence all MCD roads/streets and parks may be named by MCD as per the rules and guidelines of the Corporation, keeping in view the instructions issued by Govt. of India from time to time. (Annex-I-IV)

6. NDMC Roads/Streets

The NDMC Act, 1994 under section 11 (q) states that the naming and numbering of streets and premises is an obligatory function of the council. Section 231 (a) provides that "The Chairperson may with the sanction of the Council determine the name or number by which any street or public place vested in the council shall be known". Hence all roads and streets falling in NDMC area may be named as per the rules and guidelines of NDMC, keeping in view the instructions issued by Govt. of India referred to in para 3 above.

7. CHANGES IN THE NAMES OF VILLAGES, TOWNS ETC. :

- i) Changes in the names of villages, towns etc. should be discouraged as far as possible. No change should be agreed to unless there are compelling reasons to justify it and all proposals should be referred to the Ministry of Home Affairs before any change is made. The guidelines framed by Ministry of Home Affairs vide letter no. 130/53-Public dt. 11/09/1953, letter no. 11/7/2004-M&G dt. 11/04/2005 and letter no. 39/11/60-Pub.1 dt. 28/12/1960 (copies at Annex-II-IV) may be kept in view while making recommendations for change in names of Villages, Towns etc.
- ii) Unless there is some very special reason, it is not desirable to change a name which people have got used to.
- iii) Names of villages etc. having a historical connection should not be changed as far as possible.

- iv) Change should not be made merely on grounds of local patriotism or for linguistic reasons, e.g. villages etc. should not be renamed after national leaders merely to show respect to them or for satisfying local sentiment in the matter of language etc. An exception can, however, be made in the case of Martyrs where the name can be suitably added to the name of a place sought to be changed, if a request is made by the State government to that effect and there is general recognition of the role of the Martyr in national life.
- v) In selecting new names, care should be taken to see that there is no village or town etc. of the same name in the State and Neighborhood.
- vi) While recommending any change, the State Governments should furnish detailed reasons for proposing a change in the name and also for selecting the new name.
- ii) Where an ancient place has fallen into decay and with that the old name has also disappeared the ancient name should be restored.

8. INSTALLATION OF STATUES/MEMORIALS :

The Government normally does not install statues. If at all this is done, there should be an organization to initiate such proposals and ready to bear the cost of installation of statues etc. Such organizations are also required to fulfill the following terms and conditions, before the request is considered by the State Names Authority:-

- i) Cost of the work relating to the statue, including cost of fabrication, transportation and installation should be borne by the organization.
- ii) The organization should obtain clearance of the Delhi Urban Arts Commission and Chief Architect, Central

PWD regarding the size of the statue, metal used and design of the Pedestal.

- iii) It will be the responsibility of the organization to have proper landscaping of the area in consultation with the local authorities i.e. NDMC/MCD.
- iv) The sponsoring organization shall bear the cost of maintenance of the statue and its surroundings.
- v) The organization will have no claim on land on which it is permitted to install the statue and the ownership of the land will continue to vest in the land owning agency.
- vi) The statue shall be installed in accordance with the site plan to be obtained by the organization from the Chief Architect, CPWD.
- vii) As regards, the site for the statues, traffic roundabouts shall normally not be considered.
- viii) Normally sanction for installation of second statue will not be considered. However, if the first statue installed is not easily accessible or prominently visible to the general public, a proposal for installation of a second statue may be considered.
- ix) Every proposal for erecting any kind of statue in Delhi should be accompanied by an NOC from the land owning agency before being considered by the State Names Authority. Final approval in all such cases will be accorded by the Union Ministry of Urban Development.

The Authority may invite any historian, academician or eminent citizen to participate in its discussion.

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01.12.2006